

11.11.94

Hon'ble Mr. T.L.Verma, J.M.  
Hon'ble Mr. S.Dayal, A.M.

Heard Shri Vishnu Gupta, learned counsel for the applicant.

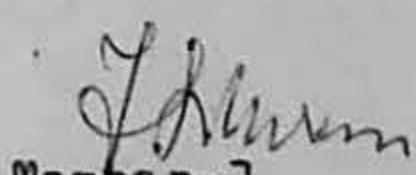
Subject matter of challenge in this O.A. is order dated 8.11.93 whereby the applicant has been put under suspension in contemplation of disciplinary proceedings. It is stated that ~~although~~ <sup>Since the applicant is under suspension but</sup> more than 10 months have elapsed, no chargesheet has been served upon the applicant although according to rules, such a chargesheet should have been served within 90 days from the date of the suspension of the applicant. This application has been filed for quashing the order putting the applicant under suspension.

Generally, Courts do not interfere with interlocutory order such as suspension in contemplation of initiating departmental proceeding against the ~~delinquent officer~~. We also feel that there is no reason for us to interfere with the order of suspension at this stage of the case. We would however, like to <sup>note</sup> mention that chargesheet ~~is~~ <sup>should be</sup> served on the applicant without further delay and the departmental proceeding brought to a conclusion expeditiously.

In view of the above, this application is disposed of with a direction to the respondents to serve chargesheet on the applicant within 2 months from the date service of this order and complete the inquiry within 6 months from the date of service of the chargesheet. In case the chargesheet is not served within the appointed time, the order of suspension shall stand automatically revoked.



Member-A



Member-J

/jw/